

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (C) No(s). 2439/2018

(Arising out of impugned final judgment and order dated 24-10-2017 in WC No. 21012/2015 passed by the High Court Of Judicature At Allahabad)

NISHI TRIPATHI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 12531/2019 - EXEMPTION FROM FILING O.T.
IA No. 12527/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 29-10-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Gopal Jha, AOR
Mr. Shreyash Bhardwaj, Adv.
Mr. Nishant Verma, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR

Mr. Yatish Mohan, Advocate
Mr. Achintya Tiwari, Advocate
Mr. E. C. Vidya Sagar, AOR
Mr. Subhash Chandra Sagar, Advocate
Mr. Sarvam Ritam Khare, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

The learned counsel for the petitioner has made a prayer for interim relief. In that regard, we permit the parties to file their fresh affidavits in relation to the present position at the site.

The petitioners may file their affidavits within two weeks from today. The respondents shall have a week thereafter for filing their response affidavit.

List the matter for consideration of the prayer for interim relief after three weeks.

(SUMIT KUMAR)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER